

2. That at page 8, after line 19, the following be inserted, namely :—

“(5) All sums deducted under subsection (4) shall, in accordance with such rules as may be made under this Act, be credited by the Central Government to the relevant fund or paid by that Government to the persons to whom the said sums are due, and on such credit or payment, the liability of the owner in respect of the amount of arrears due as aforesaid shall, to the extent of such credit or payment, stand discharged.”

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.”

(ii) ‘In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 20th March, 1973, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendation to make to the Lok Sabha in regard to the said Bill.

COAL MINES (TAKING OVER OF MANAGEMENT) BILL.

AS RETURNED BY RAJYA SABHA WITH AMENDMENTS

SECRETARY : Sir, I lay on the Table of the House the Coal Mines (Taking Over of Management) Bill, 1973, which has been turned by Rajya Sabha with amendments.

PUBLIC ACCOUNTS COMMITTEE

SEVENTY SIXTH REPORT

SHRI SEZHIYAN (Kumbakonam) : I beg to present the Seventy-sixth Report of the Public Accounts Committee on Report of the Comptroller and Auditor General (Civil) for the year 1969-70 relating to Ministry of Home Affairs and Report of the Comptroller and Auditor General (Civil) for the year 1970-71 relating to the Ministries of Home Affairs, Information and Broadcasting and Department of Agriculture and Appropriation Accounts (Civil) 1970-71 relating to the Department of Agriculture.

12.56 hrs.

PETITION RE. RISING PRICES, UNEMPLOYMENT, ETC.

SHRI INDRAJIT GUPTA (Alipore) : I beg to present a petition signed by Shri C Raieswara Rao and other regarding rising prices, unemployment and other problems in the country. I would recommend to you to accept the copies of the petition which are being brought to your office. Kindly accept them because they are all addressed to the House. (Interruptions.)

12.57 hrs.

STATEMENT re. SUPPLY POSITION OF DIESEL OIL IN REWA REGION OF MADHYA PRADESH

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): The Rewa region of Madhya Pradesh is served by the Satna Depot of the oil companies. This Depot receives Light Diesel Oil (LDO) by rail from Bombay and High Speed Diesel Oil (HSDO) from the Allahabad terminal of the Barauni—Kanpur products pipeline.